

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No.2690/2018

(Arising out of impugned final judgment and order dated 11-05-2017 in CRLA No. 1959/1989 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

BHANU PRATAP

Respondent(s)

Date : 01-07-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N.V. RAMANA
HON'BLE MR. JUSTICE AJAY RASTOGI

For Petitioner(s)

Mr. Ardhendumauli Kumar Prasad, AOR

For Respondent(s)

Mr. Vishwajit Singh, Adv.
Mrs. Veera Kaul singh, AOR
Ms. Ridhima Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Mr. Vishwajit Singh, learned counsel appearing for the sole respondent accepts notice and prays for and is granted four weeks' time to file Vakalatnama/Memo. of Appearance and counter affidavit, if any, in the matter.

List the matter after four weeks.

(VISHAL ANAND)
COURT MASTER (SH)

(RAJ RANI NEGI)
ASSISTANT REGISTRAR